

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.

Date of Hearing : 16.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited and Anr.

Parties Present : Shri Akshat Jain, Advocate, MBPMPL
Ms. Shefali Tripathi, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed *inter alia* seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and the Respondent No.1 and Respondent No.2 respectively.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply, if any, within four weeks with copy to the Petitioner who may file its rejoinder, within four weeks thereafter.
- (c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. The Petition be listed for hearing on 13.9.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

